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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.342/2004

Wednesday, this the 11th day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Dr. D.K. Srivastava
Med. Suptt., GTB Hospital
Shahdara, Delhi

..Applicant

(By Advocate: Shri S.K. Gupta)

Versus

1. Union of India through Secretary Health
Ministry of H & FW
Nirman Bhavan, New Delhi

2. Govt. of NCT of Delhi
through Chief Secretary
Delhi Sachivalaya
Players Building, New Delhi

3. Principal Secretary (H & FW)
Delhi Sachivalaya
Players Building, New Delhi

..Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant does not press for the prayer in paragraph 8 (2) of the petition and states that if so advised, the applicant pertaining to the said prayer would file a separate petition. Allowed as prayed. Qua the prayer at 8 (2), the petition is dismissed as withdrawn.

2. By virtue of the present petition, the applicant seeks a direction to forward his name for consideration for the post of Director, G.B. Pant Hospital.

3. The applicant presently is working as Medical Superintendent, G.T.B. Hospital, Delhi. It appears that certain charge-sheet had been served which is stated to

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be of the year 1999. According to the learned counsel because of the same, applicant's name has not been forwarded for consideration for the post of Director, G.B. Pant Hospital.

4. For the present, we are not dwelling into the controversy raised because of the reason that as at present there is no order on the record adverse to the applicant to prompt this Tribunal to go into this controversy. Patently the petition is pre-mature at this stage.

5. Resultantly, the petition must fail and is dismissed.

Naik
(S. K. Naik)
Member (A)

V. Agarwal
(V. S. Aggarwal)
Chairman

/sunil/